

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
LOK SABHA
UNSTARRED QUESTION NO. 1159**

TO BE ANSWERED ON Friday, December 22, 2017/Pausha 01, 1939 (Saka)

Special Category Status

1159. SHRI Y.V. SUBBA REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Thirteenth Finance Commission recommended not to confer Special Category Status on any State and if so, the details of recommendation made by the Commission;
- (b) whether the Union Government has taken a decision that hence forth no Special Category Status would be given to any State; and
- (c) if so, the details of fate of Andhra Pradesh which was assured of giving Special Category Status by the Union Government?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI P. RADHAKRISHNAN)**

(a): The 13th Finance Commission has not made any recommendation to not to confer Special Category Status on any State. The 14th Finance Commission, however, has not made any distinction between special and general category States, which has been accepted by the Central Government.

(c): In view of (a) & (b) above, the question does not arise.
